

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/021/191/2018

Date of Order : 12.03.2018

Between:

D. Venkateswara Rao, I.A.S.,
S/o. D. Ram Bux,
Aged about 56 years,
Joint Secretary to Government,
(Agriculture & Co-Operation Department),
(Under Suspension),
Secretariat, State of Telangana,
R/o. Green Lands,
Flat No.508, Vamshi Rishi Apartment,
Begumpet, Hyderabad.

... Applicant

And

1. Government of Telangana rep. by its
Chief Secretary,
Secretariat,
Hyderabad.
2. Union of India rep. by its
Secretary,
Department of Personnel & Training,
New Delhi.
(formal party)

... Respondents

Counsel for the Applicant	...	Mr. K. Sudhaker Reddy
Counsel for the Respondents	...	Mrs. K. Rajitha, Sr. CGSC
		Mrs. G. Manjula, SC for TS

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER
THE HON'BLE MRS. MINNIE MATHEW, ADMN. MEMBER

ORAL ORDER

{ Per Hon'ble Mr.Justice R.Kantha Rao, Judl. Member }

Heard Sri K. Sudhaker Reddy, learned counsel appearing for the Applicant and Smt. G. Manjula, learned Standing Counsel for the State Govt. of Telangana.

2. The Applicant is an I.A.S. Officer of 2007 IAS batch and is holding the post of Joint Secretary to Government (Agriculture & Co-operation Department). On the ground that he was involved in a criminal case, he was kept under suspension vide G.O.Ms. No.91 GA (SPL.C) Department dated 25.3.2017 under Rule 3 of All India Services (Discipline & Appeal) Rules, 1969. Learned counsel appearing for the Applicant submits that the initial suspension of an Officer in the cadre of I.A.S. shall be for a period of 90 days and within the said period the suspension has to be reviewed and the appropriate authority has to pass orders either revoking the suspension or continuing the officer under suspension. It is also submitted that the Applicant reliably learnt that on 18.10.2017 the Review Committee met and considered the case of the Applicant in regard to revocation of suspension and a decision was also taken.

3. In view of the above, we are inclined to dispose of the O.A. without going into the merits of the case. Consequently, the Respondent No.1 is directed to take appropriate decision basing on the recommendation made by

the Review Committee which met on 18.10.2017 and communicate the decision to the Applicant within a period of six weeks from the date of receipt of a copy of the order. The O.A. is disposed of. No order as to costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R.KANTHA RAO)
JUDL. MEMBER

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